

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

165/213/(ND)/2018

IN THE MATTER OF:

Mr. Nitin Bansal and Anr.

.....PETITIONER

Vs

Arjun Sharma & Ors.

..... RESPONDENT

SECTION

Under Section 213

Order delivered on 10.12.2018

Coram:


R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj,
Hon'ble Member (Technical)


For the Petitioner/Applicant : Mr. Sameer Rastogi, Advocate
For the Respondent : Mr. Manoj Kumar Garg, Advocate
For the Intervener :

ORDER

It is represented by both the sides that as per the earlier Orders dated 15.5.2018 & 09.8.2018, passed by this Tribunal, ROC was required to respond based on the complaint which has been filed by the petitioner before the ROC. It is represented that the 3rd Respondent Company is not functioning at the address which has been given in the Master Data. All these facts can be ascertained after ROC files its report. A final opportunity is given to the ROC to file its reply and to comply with the earlier order. 3 weeks time is granted to the ROC to file its report including enquiry under Section 12 of the Companies Act, 2013.

Post the matter on 24.1.2019.


(DR. V.K.SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Susmit